

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.604
Company Appeal-
248/252//ND/2023

IN THE MATTER OF:

Dwarka Buildcon Private Limited

...APPELLANT

Vs

ROC Delhi & Haryana

...RESPONDENT

Section

U/s 252

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Appellant

:Adv Awnish Kumar

For the RoC

:Adv Aakash Sharma

ORDER

Ld. Counsel for the Appellant is present and sought time to file an undertaking in respect of payment of Income Tax if any. Ld. Counsel for the RoC is present and submitted that they have filed their report and they have no objection if the company's name is restored. Report of RoC is available on the record. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)